

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 9

C.P.(CAA)/131(MB)2024 IN C.A.(CAA)/72(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **10.07.2024**

NAME OF THE PARTIES: SHREEPATI BUILD INFRA INVESTMENT
LIMITED

Section 230-232 OF THE COMPANIES ACT, 2013

ORDER

1. Mr. Ahmed Chunawala i/b ASR & Associates, Ld. Counsel for the Petitioner present.

2. Learned Counsel for the Petitioner Companies states that in pursuance of the directions contained in order delivered on 21st May, 2024 passed by this Tribunal in passed by this Tribunal in Company Application No. 72 of 2024, the Petitioner Companies served notices upon the sectoral/regulatory authorities and have filed necessary affidavit of compliance alongwith Company Petition.

3. The Petitioner Companies shall issue notices through R.P.A.D./Speed Post/Email and Hand Delivery upon:-
 - (i) Regional Director, Western Region, Ministry of Corporate Affairs, Mumbai, Maharashtra,
 - (ii) Registrar of Companies, Mumbai,
 - (iii) Registrar of Companies, Goa,
 - (iv) GST Authorities, and

- (v) concerned Income Tax Authority within whose jurisdiction the Petitioner Companies are assessed to tax, informing the date fixed for hearing as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, with a direction that they may submit their representation, if any.
4. At least 10 days before the date fixed for hearing, the Petitioner Companies to publish the notice of hearing of Petition in two local newspapers viz. 'Business Standard' in English and translation thereof in 'Navshakti' in Marathi, both having circulation in Mumbai and 'Navhind' in English and 'Gomantak' in Konkani both having circulation in Goa as per rule 15 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
5. The Petitioner Companies shall file a compliance Affidavit regarding the issue of advertisement of the notice of the hearing of the Company Petition stating that the same has been duly complied with the Registry in regard to the directions of this Tribunal, 3 (three) days before the date fixed for final hearing.
6. Petition admitted and date fixed for final hearing on **02.08.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)